

**GOVERNMENT OF INDIA  
WATER RESOURCES  
LOK SABHA**

UNSTARRED QUESTION NO:514  
ANSWERED ON:15.03.2012  
PRANAHITA-CHEVELLA IRRIGATION PROJECT  
Ahir Shri Hansraj Gangaram

**Will the Minister of WATER RESOURCES be pleased to state:**

- (a) whether Pranahita-Chevella Irrigation Project in border areas of Andhra Pradesh and Maharashtra has been sanctioned;
- (b) if so, the details of inter-state distribution of water from the said project;
- (c) whether the State Governments are opposing the construction of the said project due to likelihood of water-logging of some areas;
- (d) if so, the details thereof; and
- (e) the steps taken by the Union Government to resolve the issue?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES & MINORITY AFFAIRS (SHRI VINCENT H. PALA)

- (a) The Detailed Project report of Dr. B.R. Ambedkar Pranahita Chevella Sujala Sravanthi Project, AP was received in Central Water Commission for techno-economic appraisal in October, 2010. As per the CWC guidelines the DPR has been returned to the State Government /Project Authorities in February,2012 with the remarks that revised DPR may be submitted after finalizing the water availability, constitution of Joint Committee and finalisation of inter- state Agreement with Government of Maharashtra and obtaining various Statutory clearance.
- (b) The Project proposal is covered under the Godavari Water Dispute Tribunal Award (GWDT A WARD) . The Project Authority / State Government of Andhra Pradesh have not set up the Joint Committee and have not reached the Inter -state Agreement with the Government of Maharashtra so far for the Project proposal as per the final order of GWDT Award.
- (c)to(e) No reference has been received in Central water Commission from State Governments opposing the Dr. B.R. Ambedkar Pranahita Chevella Sujala Sravanthi Project on account of likelihood of water logging to their areas.